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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400614

O.A. No. 261/88

Shri Keith John Sanchis
C/o. Shri T R Talpade
Advocate
High Court
Narottam Niwas
308 Jawaji Dadaji Road
Nanachowk; Bombay 7

Applicant

V/s.

1. Union of India
through the Secretary
Ministry of Finance
New Delhi
2. Collectorate of Central
Excise, Bombay-I,
115 M K Road, Churchgate
Bombay 400 020

Respondents

Coram : Hon'ble Vice Chairman B C Gadgil
Hon'ble Member (A) L.H.A. Rego

ORAL JUDGMENT
(PER: B C Gadgil, Vice Chairman)

Dated : 28.7.1988

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Heard Mr. Ramamurthy, Advocate for the applicant.
This is a matter which deserves to be summarily rejected,
for the following reasons.


2. The dispute is about seniority of the applicant.
The applicant claims that his service from 31.12.1973 to
15.6.1974 should be taken into account for determining his
seniority. The applicant has made representations and
ultimately the President has in 1983 rejected that represen-
tation. At Exhibit 'S'-vide page 48 of the application, is a
letter dated 9.9.1983 informing the applicant that his
representation has been rejected by the President. There is
no reason as to why the applicant has not approached the


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(3)

Tribunal for the last five years. Obviously the application is bared by time and under these circumstances we do not intend to entertain it.

The application is therefore summarily disposed.


(L H A Rego) 28.7.1928
Member (A)


(B C Gadgil)
Vice Chairman